

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 928/(MAH)/2017
CA No.


CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: Dewan Housing Finance Corporation Ltd.
V/s.
Rajyog Homes (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Shirangi Bajoria i/b Shrivastav & Co. for Petitioners		

ORDER
T.C.P. No. 928/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. This Petition is transferred from the Hon'ble High Court filed under the provisions of Section 433(e) of the Companies Act, 1956 and listed for the first time today.
2. The Petitioner is seeking time to comply the formalities of Service of Form No. 5 and Notice of Demand to the Respondents. Granted. The Petitioner is directed to complete all formalities under the Code on or before 30th May, 2017.
3. On completions of the directions the matter is now listed for hearing on **20.06.2017.**

Dated: 02.05.2017

Sd/-
M.K. Shrawat
Member (Judicial)